

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DISTRICT MAGISTRATE : : EAST KHASI HILLS DISTRICT
::: SHILLONG ::::

PROHIBITORY ORDER UNDER SECTION 144 CrPC
(No.C&S.3/2009/PT.III/26, Dated Shillong, the 1st November, 2020)

In continuation to Order No.C&S.3/2009/PT.III/19, Dated Shillong, the 18th October, 2020 and in exercise of the powers conferred upon me under section 144 Cr. P.C. read together with Regulation 3 of the Meghalaya Epidemic Diseases, COVID-19 Regulations, 2020, I Miss Isawanda Laloo, IAS, District Magistrate, East Khasi Hills District **do hereby prohibit as under, with immediate effect till the 7th of November, 2020 (Saturday) only for timings falling between 05:00 AM to 10:00 PM each day in all of East Khasi Hills District including Shillong Urban Agglomeration, Civil Sub-Divisions of Sohra/Pynursla and C&RD Blocks:**

1. Any assembly or gathering without due permission.
2. Operation of **UNREGULATED** major markets (iew heh/ iew die lang) and **UNREGULATED** shopping complexes.
3. Operation of all cinema halls, swimming pools, entertainment parks, theatres, bars and auditorium, assembly halls and similar recreational places.
4. All forms of contact sports, competitive sports events and spectators in Sports grounds and stadia. Permission for training etc as per SOPs of Sports and Youth Affairs Department may be granted after due application to this office and satisfaction of all conditions.
5. All forms of large public gathering and congregation including social, political, entertainment, academic, cultural, etc., without permission from this Office.
6. Moving in public, work places and during transport without a Mask.
7. Spitting in public places.
8. Consumption of liquor, paan, gutka, tobacco, etc in public places.

General Instructions

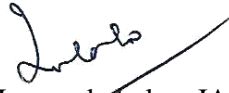
1. Every individual to mandatorily maintain social distancing of at least 6 feet, wearing of masks, respiratory etiquette and to strictly follow without fail, the various protocols and advisories of the Government in the Health and Welfare Department, at all times.
2. **In addition to the prohibitions listed above, the public shall strictly comply, without fail to the measures mandated for Containment Areas.**
3. Any individual/organisation seeking to organise any function/meeting/ceremony/event may apply to this office subject to a ceiling limit of 50 (fifty) attendees or one-third the capacity of the hall/venue, **whichever is less.**
4. Religious places/places of worship of all faiths are permitted to re-open subject to compliance to the SOP laid down by the Government in Notification No.POL.75/2020/PtI/69, Dated Shillong the 25th September, 2020.(Annexure-A).
5. Schools will be permitted to open for activities, such as teacher-student counseling, clearing doubts, addressing hard spots, sharing unit/lesson plans, assignments, submission of works, student assessment programme, etc. as per the guidelines issued by the Education Department, Government of Meghalaya vide No.EDN.40/2020/26 Dated 17th September, 2020 (Annexure-B)
6. Funeral/Last rites related gatherings: Number of attendees not to exceed 40 (forty).
7. Weddings ceremonies will be allowed in compliance with the SOP issued by Health & Family Welfare Department vide Order No.Health.175/2020/16 Dated 30.09.2020. (Annexure-C). However, the number of guests shall not exceed one-third the seating capacity of the place of worship/hall or 50 (fifty), **whichever is less.**
8. Persons above 65 years of age, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for meeting essential requirements and for health purposes.



9. **All residents of the District to install Aarogya Setu Application and Behavioural Change management App and regularly update their health status on the apps for containment of COVID-19 pandemic.**
10. Private and public transport will operate in East Khasi Hills District as per the Order of Transport Department, Government of Meghalaya issued vide No.TPT/2020/384 Dated 15th September, 2020. **(Annexure-D)**
11. Movement of vehicles and other traffic arrangements will be prepared and regulated by the office of the Superintendent of Police, East Khasi Hills District, Shillong. Inter-District movement of persons is permitted.
12. Inter-State movement of persons will be strictly as per the instructions of the Government of Meghalaya. All persons entering Meghalaya will have to mandatorily register for testing @ <http://meghalayaonline.gov.in/covid/testing.htm> and shall strictly follow the testing and quarantine protocols issued by Health & Family Welfare Department vide Order Health.No.94/2020/100 dated 27th October, 2020 **(Annexure-E)**.
13. Designated Joint Secretaries/Heads of Department, Sub Divisional Officer (C) Sohra/ Pynursla, Block Development Officers and District Heads of Office in East Khasi Hills **will issue vehicle passes only to their respective Officers and staff specifically for official purposes.**
14. The designated Joint Secretaries/Heads of Department, Sub Divisional Officer (C) Sohra/ Pynursla, Block Development Officers and District Heads of Office will ensure that the passes are utilized strictly for the specified purpose (Official) and any deviation will render the Issuing Authority and the employee/staff/pass holder **liable to legal action.**

In view of the urgency of the matter, this Order has been made ex parte.

Given under my hand and seal this the 1st of November, 2020.


 (Miss Isawanda Laloo, IAS)
 District Magistrate,
 East Khasi Hills District,
 Shillong.


Memo. No. C&S.3/2009/PT.III/26-A

Dated Shillong, the 1st November, 2020.

Copy to:-

1. The Chief Secretary to the Govt. of Meghalaya, Shillong.
2. The Additional Chief Secretary to the Govt. of Meghalaya, Home (Political) Department, Shillong.
3. The Commissioner of Divisions for East/West/South West Khasi Hills/East/West Jaintia Hills & Ri Bhoi District, Meghalaya, Shillong.
4. The Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare Department, Meghalaya, Shillong.
5. Commissioner of Transport, Meghalaya, Shillong for information and necessary action.
6. The Director, Information & Public Relation, Meghalaya **for favour of causing wide circulation, press release and giving wide publicity through Fixed Loud Speakers.**
7. The Superintendent of Police, East Khasi Hills District, Shillong for information and **to ensure strict enforcement of the Order above by all concerned.**
8. The Sub-Divisional Officers (C), Pynursla/Sohra Civil Sub Division, Pynursla/Sohra for information and necessary action **to ensure strict enforcement of the Order above by all concerned.**
9. All Additional Deputy Commissioner, East Khasi Hills District, Shillong for information and necessary action.
10. The Incident Commanders and Block Development Officers, East Khasi Hills District, for information and necessary action **to ensure strict enforcement of the Order above by all concerned.**
11. The District Medical & Health Officer, East Khasi Hills District, Shillong for information and necessary action.
12. **The District Transport Officer, East Khasi Hills, Shillong for information and necessary action**
13. The Station Director, All India Radio, Shillong for announcement in the news bulletin in English & Khasi.




 District Magistrate,
 East Khasi Hills District,
 Shillong.

SOP on preventive measures to contain spread of COVID-19 in religious places/places

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8. The Director General of Police, Meghalaya, Shillong for favour of information and necessary action.
9. The Commissioner and Secretary to the Government of Meghalaya, Health and Family Welfare Department for kind information and necessary action.
10. The Director, Information and Public Relations for wide publicity of the Order. The above order should also be translated in Local dialects (Khasi and Garo) and widely publicised. Copies of the same should be submitted to Political Department.
11. The Director of Health Services (MI)/MCH&FW)/Research), Meghalaya, Shillong.
12. The Director All India Radio for wide publicity of the above Order.
13. The Director, Doordarchan Kendra Shillong for wide publicity of the above Order.
14. The Secretary Autonomous District Councils.
15. All Deputy Commissioners, Shillong/Nongstoin/Mawkyrwat/Jowai/ Khliehriat/ Nongpoh/Tura/Ampati/Resubelpara/Williamnagar/Baghmara for information and necessary action.
16. All Superintendents of Police, Shillong/Nongstoin/Mawkyrwat/Jowai/ Khliehriat/ Nongpoh/Tura/Ampati/Resubelpara/Williamnagar/Baghmara for information and necessary action.
17. The Chief Executive Officer, Municipal Board, Shillong/ Tura/Jowai/Resubelpara.
18. Head of all Religious Organizations in Meghalaya for favour of kind information and necessary action.

Sd/-

Secretary to the Government of Meghalaya
Home (Political) Department

**GOVERNMENT OF MEGHALAYA
EDUCATION DEPARTMENT**

NOTIFICATION

Dated Shillong the 17th September 2020

No.EDN.40/2020/26: In pursuance to the Government of India Order No. 40-3/2020-DM-I(A), dated 29th August 2020 of the Ministry of Home Affairs and in compliance to its direction on reopening more activities in areas outside the Containment Zones, the undersigned hereby directs the following guidelines specifically pertaining to re-opening of schools:

1. Regular class activities for Schools, colleges, educational will continue to remain closed upto **30th September 2020**. However, the following activities will be permitted:
 - i. Schools will be permitted to open for activities, such as teacher-student counseling, clearing doubts, addressing hard spots, sharing unit/lesson plans, assignments, submission of works, student assessment programme, etc.
 - ii. All schools are to prepare a Continuous Learning Plan (CLP) to ensure all students are learning.
 - iii. Online/distance learning shall continue to be permitted and encouraged
 - iv. All schools to develop a 50% attendance schedule/roster duty of teaching and non-teaching staff.
 - v. Only students of **classes 9 to 12** are permitted to visit their schools, in areas **outside the containment zone only**, on voluntary basis for taking guidance from their teachers. This will be subject to written consent of their parents/guardians and will be permitted with effect from **21st September 2020** and mandatory compliance to the SOP notified at para 2 of this notification.
 - vi. Elementary school teachers are to attend schools as per their Roster duty chart developed by the school for compulsory transaction of daily/weekly lessons and submission of assignments/lesson plans/worksheet/etc, accordingly via online or through parental distribution at the school campus.
 - vii. Schools are to develop their individual micro planning relating to flexibility in school timings, scheduling of students visit and uniform code.
 - viii. Schools are advised to ensure short duration visit of students.
 - ix. The adjusted academic calendar is uploaded in the education department website (www.megeducation.gov.in) and also at the MBOSE website (www.mbose.in).
 - x. School buses if utilized will be exempted from odd / even rule.

2. The Generic preventive measures include simple public health measures that are to be followed are:
 1. *Physical distancing of at least 6 feet to be followed as far as feasible.*
 2. *Use of face covers/masks to be made mandatory.*
 3. *Frequent hand washing with soap and use of alcohol-based hand sanitizers.*
 4. *Respiratory etiquettes like covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow to be followed.*
 5. *Prior to resumption of activities, all work areas intended for teaching/demonstrations etc., shall be sanitized with 1% sodium hypochlorite solution.*
 6. *The school should display State helpline numbers and also numbers of local health authorities etc. to teachers /students / employees to contact in case of any emergency.*
 7. *Appropriate backup stock of personal protection items like face covers/masks, visors, hand sanitizers etc. shall be made available by management to the teachers and students.*
 8. *Ensure availability of sufficient covered dustbins and trash cans.*
 9. *Housekeeping employees to be informed & trained about norms for waste management & disposal.*
 10. *Entrance to have mandatory hand hygiene (sanitizer dispenser) and thermal screening provisions. Multiple gates/separate gates, if feasible, should be used for entry and exit.*
 11. *Posters/standees on preventive measures about COVID-19 to be displayed prominently.*
 12. *Proper crowd management should be followed and entry of visitors should be strictly regulated/restricted.*
 13. *Sharing of items like notebook, pens/pencil, eraser, water bottle, etc. amongst students should not be allowed.*
 14. *Regular Cleaning and disinfection (using 1% sodium hypochlorite) of frequently touched surfaces. Provision of soap in toilets and hand sanitizers in other common areas in sufficient quantity must be ensured.*
 15. *Teaching materials, computers, laptops, printers, shall be disinfected with 70% alcohol/wipes.*
 16. *Students should not be involved in any of the cleaning activities for health safety reasons.*
 17. *Sensitize students, parents, teachers and employees to create awareness on COVID appropriate behaviour, as detailed under generic measures above.*

18. If a student, teacher or employee is sick, they should not come to the school and follow necessary protocols in this regard.
19. Parents will be solely responsible to maintain students' hygiene (uniform, tiffin, bags, etc.)

This notification shall come into force with immediate effect till further order.

Sd/-
(D. P. Wahlang, IAS)
Principal Secretary to the Government of Meghalaya,
Education Department.


Memo.No.EDN.40/2020/26-A

Dated Shillong the 17th September 2020

Copy to:

1. P.S. to the Hon'ble Chief Minister of Meghalaya, for his kind information.
2. P.S. to the Hon'ble Deputy Chief Minister of Meghalaya, for his kind information.
3. P.S. to the Hon'ble Minister of Education, Government of Meghalaya, for kind information.
4. P.S. to Speaker for kind information of the Speaker, Meghalaya Legislative Assembly, Shillong
5. Leader of opposition for his kind information
6. P.S. to the Chief Secretary, Government of Meghalaya, for kind information.
7. P.S. to the Additional Chief Secretary, Government of Meghalaya, Home (Political), for information.
8. The Commissioner & Secretary to the Government of Meghalaya, Health & Family Welfare Department, for information
9. The Executive Chairman, MBOSE, for information & necessary action.
10. The Director of Information and Public Relation, Meghalaya, with a request to publish this notification in all the leading newspaper.
11. All the Deputy Commissioners, Meghalaya, for information.
12. All Superintendent of Police, Meghalaya, for information.
13. The Director of School Education & Literacy, Meghalaya, for information & necessary action.
14. The Joint Director, MBOSE, for information & necessary action.
15. The Director of Educational Research & Training, Meghalaya, for information.

By Order, etc


Joint Secretary to the Government of Meghalaya,
Education Department

**GOVERNMENT OF MEGHALAYA
HEALTH & FAMILY WELFARE DEPARTMENT**

No.Health.175/2020/16,

Dated Shillong, the 30th September, 2020.

ORDER

In partial modification of this Department's Order No.Health.175/2020/9 dt.1.6.2020 and in continuation of Order No.Health.175/2020/10 dt.6.6.2020, the following protocols post relaxation is notified for conduct of weddings in churches/temples/mosques and other places of worship during the COVID-19 Pandemic :-

**PROTOCOL FOR CONDUCT OF WEDDINGS/EVENTS DURING COVID19
PANDEMIC**

Venue

1. The venue (either in a Church or Hall) shall be well-ventilated and preferably in an open space (based on availability and weather conditions) and the number of participants/attendants should not exceed one third of the seating capacity.
2. No Air Conditioning to be used
3. Venue should be spacious enough to accommodate the guests with Social Distancing up to 2 metres.
4. The hall/space should be well sanitized and hygienic.
5. The proprietors are advised to provide for Hand Sanitizers at the entrance/exit.
6. The spacing and sanitization arrangements shall be inspected by an Officer deputed by the District Administration.
7. Proprietor should maintain a list of all attendees, event managers and workers of such event.

Participants

1. The number of participants/attendants (either in a Church or Hall) should not exceed one third of the seating capacity including all of the hosts.
2. Senior citizens above the age of 65 and Children below the age of 10 shall be taken extra care while attending the marriage.
3. Hosts may make arrangements for online viewing of the event.
4. Anyone having symptoms of cough, cold or fever should not be allowed to attend the event.
5. Any gift items that are to be carried with hands may be avoided. Online gifts may be encouraged.
6. All the guests should download and use Aarogya Setu app during and after the event.

Sd/-

(M.N.Nampul,IAS)

Secretary to the Government of Meghalaya,
Health & Family Welfare Department


Memo No. Health.175/2020/16-A,

Dated Shillong, the 30th September, 2020.

Copy to :-

1. The Secretary to the Governor of Meghalaya, Shillong for kind information of Governor
2. The Private Secretary to Chief Minister, Meghalaya, Shillong for kind information of Chief Minister.
3. The Private Secretary to Deputy Chief Minister, Meghalaya, Shillong for kind information of Deputy Chief Minister.
4. The Private Secretary to Health Minister, Meghalaya, Shillong for kind information of Minister.
5. Private Secretaries to all Ministers, Meghalaya, Shillong for kind of Minister.
6. Private Secretary to Chief Secretary for kind information of the Chief Secretary.
7. The Additional Chief Secretaries/ Principal Secretaries/ Commissioners & Secretaries/ Secretaries of all the Department, Government of Meghalaya.
8. Director of Health Services (MI)/(MCH & FW)/(Research), Meghalaya, Shillong.
9. Director of Information & Public Relation for wide circulation in the Print/Electronic media of the State.
10. The Director General of Police, Meghalaya, Shillong
11. Deputy Commissioners,
East Khasi Hills, Shillong/ West Khasi Hills, Nongstoin/Ri Bhol District, Nongpoh / West Jaintia Hills District, Jowai / West Garo Hills District, Tura / East Garo Hills District, Williamnagar / South Garo Hills District, Baghmara/North Garo Hills, Resubelpara/South West Garo Hills, Ampati/East Jaintia Hills, Khliehriat/ South West Khasi Hills, Mawkyrwat.
12. Joint Director of Health Services (MCH & FW) i/c IDSP, Meghalaya, Shillong.
13. District Medical & Health Officer,
East Khasi Hills, Shillong/ West Khasi Hills, Nongstoin/Ri Bhol District, Nongpoh / West Jaintia Hills District, Jowai / West Garo Hills District, Tura / East Garo Hills District, Williamnagar / South Garo Hills District, Baghmara/North Garo Hills, Resubelpara/South West Garo Hills, Ampati/East Jaintia Hills, Khliehriat/ South West Khasi Hills, Mawkyrwat.
14. All Administrative Department/Heads of Department.

By Orders, etc.


(T. G. Mawlyng)
Joint Secretary to the Government of Meghalaya,
Health & Family Welfare Department

GOVERNMENT OF MEGHALAYA
TRANSPORT DEPARTMENT

Annexure-D

No. TPT.25/2020/384

Dated 15th September 2020.

ORDER

In partial modification to Order No. TPT.25/2020 /253 dated 02nd June 2020, the odd/even arrangement for plying of vehicles is withdrawn in all districts except the Shillong Urban Agglomeration Area with effect from 16/09/2020. However, the odd/even arrangement within Shillong Urban Agglomeration Area will also apply to vehicles entering Shillong from other parts of the State. Long-distance buses on long routes within the State will also continue to be exempted from the odd/even arrangement as allowed earlier vide Order No. TPT.25/2020/331 dated 26th August 2020.

Sd/-

Commissioner & Secretary
Transport Department

Memo No. TPT.25/2020/384 – A

Dated 15th September 2020.

Copy:

1. P.S. to Chief Minister, Government of Meghalaya for kind information of the Hon'ble Chief Minister of Meghalaya.
2. P.S. to Deputy Chief Minister, Government of Meghalaya for kind information of the Hon'ble Deputy Chief Minister of Meghalaya.
3. P.S. to all Hon'ble Ministers for kind information of the Ministers.
4. P.S. to Chief Secretary Govt. of Meghalaya for kind information of the Chief Secretary.
5. P.S. to the Director General of Police Meghalaya for kind information of the Director General of Police Meghalaya.
6. P.S. to the Addl. Chief Secretary I/c Home (Police/Political) for kind information of the Addl. Chief Secretary I/c Home (Police/Political).
7. All Principal Secretaries/Commissioner & Secretaries/Secretaries Government of Meghalaya.
8. All Deputy Commissioners for information and necessary action.
9. All Superintendents of Police for information and necessary action.
10. Commissioner Transport for information and necessary action.
11. The Director Information and Public Relations for causing wide publicity.
12. All District Transport Officers for information and necessary action.

Secretary
Transport Department

GOVERNMENT OF MEGHALAYA
HEALTH & FAMILY WELFARE DEPARTMENT

Health.No.94/2020/100

Dated Shillong, the 27th October, 2020.

REVISED PROTOCOLS FOR TESTING AND DISCHARGE IN COVID-19 CASES

Whereas there is a need to contain the spread of COVID-19 in the State along with a concomitant need to facilitate economic activities.

Therefore, the following protocols are hereby issued for information and compliance in supersession of previous protocols.

I. Entry & Exit Protocol

Registration

It is mandatory for all people entering Meghalaya to register themselves prior to their travel at <http://meghalayastline.gov.in/covid/testing.htm>, and to download the Arogya Setu App and the Behavioural Change Management App of Meghalaya from google play store.

Testing

- (i) All entrants who produce a COVID-Negative report at the entry point are exempted from testing, irrespective of their State of origin. The entrants should have been tested at a recognized laboratory by RT-PCR/TruNat/CBNAAT/RAT. The RT-PCR/CBNAAT/ TruNat report will be valid only if they were tested within 72 hours of their arrival at the entry point. RAT Negative report will be valid only if tested within 48 hours of their arrival at the entry point.
- (ii) For those entrants who do not have a COVID-Negative report, testing at entry points is available at a cost fixed by the Government. Entrants can choose either Rapid Antigen Test (RAT) or RT-PCR.
- (iii) Entrants coming with a COVID Negative report but showing symptoms on arrival at the entry point will have to be mandatorily tested by RT-PCR.

Quarantine

- i. All entrants with a negative RT-PCR/TruNat/CBNAAT report and not having any symptoms will be exempted from quarantine and can proceed with their daily activities normally.
- ii. All entrants tested by RT-PCR at the entry point should go into home quarantine or paid quarantine till the test results are declared. The test results are usually available within 48 hours. If tested negative, which shall be communicated through an SMS or can be checked online at www.consentmgha.in, such individuals can carry on with their daily activities or work normally. If tested positive, SOP for home or institutional isolation should be followed.
- iii. Entrants tested RAT Negative at entry point or coming with RAT Negative certificate should undergo mandatory quarantine of 7 days. If tested positive, SOP for home or institutional isolation should be followed.

For short-term inbound and outbound movement

- i). All asymptomatic persons going out of Meghalaya for a short duration of 5 (five) days or less shall, on return, be exempted from quarantine if tested RAT negative at entry. They shall provide a valid travel document in the form of air/rail ticket or taxi voucher or any other evidence validating such travel. If tested positive, SOP for home or institutional isolation should be followed.
- ii). Visitors coming for a specific purpose (business, examinations, industry, work, personal distress, etc.) to the State of Meghalaya for a short duration of 5 days or less are exempted from quarantine on production of a COVID-Negative RAT report from a recognized laboratory. The report will be valid only if they were tested within 48 hours of their arrival at the entry point. Such individuals can attend to their purpose of visit and are restricted to limited movement only, from the residence to their workplace.

In case the visit needs to be extended for more than 5 days, the visitors should mandatorily undergo RT-PCR/CBNAAT/TruNat test at their own expense in any of the recognized laboratory in the State on the 5th day and they will be allowed to carry on with their work only after declaration of the test result.

IMPORTANT NOTE: All entrants exempted from quarantine are to closely monitor their health for 10 days from the date of entry into the State. Upon development of any symptoms of COVID-19, such individuals should self-report to the nearest healthcare facility/ANM/ASHA worker. All entrants will be monitored on a regular basis through IVRS calls from the Health Department. It is also mandatory that all entrants should diligently follow the three recommended practices of health at all times: wearing mask, maintaining social distancing and practicing hand hygiene.

This protocol supersedes the previous protocols vide No.Health.74/2020/106 dated 20-5-2020 and No.Health 100/2020/63 dated 21-08-2020.

2. Protocol for Discharge of Asymptomatic/Mildly Symptomatic COVID-19 cases after the recommended home/institutional isolation of 10 days

- (i) Asymptomatic/mildly symptomatic cases (category A and B patients) under institutional or home isolation will be discharged after 10 days, provided that they do not have any fever without medication during the last 3 days (8th/9th/10th day) of the recommended isolation period. No testing is required before these patients are discharged.
- (ii) After 10 days of isolation, these individuals are allowed to carry on with their work normally and they only need to self-monitor themselves for 7 days and report to the nearest healthcare facility/ANM/ASHA worker if any symptoms develop.

This protocol supersedes the previous protocol for asymptomatic/mildly symptomatic cases vide Health 94/2020/94 dated 23-09-2020 and Health 94/2020/95 dated 30-09-2020.

3. Testing and discharge policy for High-Risk contacts

- (i) A person is identified as a high risk contact if he/she came into direct contact with a COVID-19 positive person without wearing a mask and was exposed to the person for at least 15 minutes.
- (ii) All high risk contacts of a COVID positive person are to be tested by RT-PCR on the 5th day since exposure. High risk contacts are to quarantine themselves as soon as they get to know about their exposure until their test results are declared.

- (iii) If tested negative and asymptomatic, such individuals can carry on with their work as usual while monitoring themselves for any symptoms for the next 10 days.
- (iv) If tested positive, SOP for home or institutional isolation should be followed.
- (v) On completion of the isolation period, asymptomatic/ mildly symptomatic cases will follow the Protocol for discharge of asymptomatic/mildly symptomatic COVID-19 cases mentioned above.
- (vi) Hospitalised COVID-19 cases will be discharged as per the current SOP.

This protocol is in modification of the previous protocol for high risk contacts issued vide Health/94/2020/86 dated 27-08-2020.

Sd/-

(Sampath Kumar, IAS)

Commissioner & Secretary to the Government of Meghalaya,
Health & Family Welfare Department

Dated Shillong, the 27th October, 2020.

Memo No. Health.94/2020/100-A.

Copy to :-

1. The Secretary to the Governor of Meghalaya, Shillong for kind information of the Governor.
2. The Private Secretary to Chief Minister, Meghalaya, Shillong for kind information of Chief Minister.
3. The Private Secretary to Deputy Chief Minister, Meghalaya, Shillong for kind information of Deputy Chief Minister.
4. The Private Secretary to the Speaker, Meghalaya Legislative Assembly for kind information of the Speaker.
5. The Private Secretary to the Leader of Opposition, Meghalaya Legislative Assembly for kind information of the Leader of Opposition.
6. The Private Secretary to Health Minister, Meghalaya, Shillong for kind information of Minister.
7. Private Secretaries to all Ministers, Meghalaya, Shillong for kind of Minister.
8. Private Secretary to Chief Secretary for kind information of the Chief Secretary.
9. The Additional Chief Secretaries/ Principal Secretaries/ Commissioners & Secretaries/ Secretaries of all the Department, Government of Meghalaya.
10. Director of Health Services (M) (MCH & FW) (Research), Meghalaya, Shillong.
11. Director of Information & Public Relation for wide circulation in the Print/Electronic media of the State.
12. The Director General of Police, Meghalaya, Shillong.
13. Deputy Commissioners, East Khasi Hills, Shillong/ West Khasi Hills, Nongstoin/Ri Bhei District, Nongpoh / West Jaintia Hills District, Jowai / West Garo Hills District, Turu / East Garo Hills District, Williamsnagar / South Garo Hills District, Baghmara/North Garo Hills, Resubelpara/South West Garo Hills, Ampati/East Jaintia Hills, Kiliabriet/ South West Khasi Hills, Mawkyrwat.
14. Joint Director of Health Services (MCH & FW) i/c IDSP, Meghalaya, Shillong.
15. District Medical & Health Offices- East Khasi Hills, Shillong/ West Khasi Hills, Nongstoin/Ri Bhei District. Nongpoh / West Jaintia Hills District, Jowai / West Garo Hills District, Turu / East Garo Hills District, Williamsnagar / South Garo Hills District, Baghmara/North Garo Hills, Resubelpara/South West Garo Hills, Ampati/East Jaintia Hills, Kiliabriet/ South West Khasi Hills, Mawkyrwat.
16. All Administrative Department/Heads of Department.

By Orders, etc.

Joint Secretary to the Government of Meghalaya,
Health & Family Welfare Department